

TO BE PUBLISHED IN PART II - SECTION 3 - SUB-SECTION (11)
OF THE GAZETTE OF INDIA EXTRAORDINARY

CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION

WEALTH-TAX

New Delhi, the 3rd Nov. 1976.

In exercise of the powers conferred by section 46 of the Wealth-tax Act, 1957 (27 of 1957), the Central Board of Direct Taxes hereby makes the following rules further to amend the Wealth-tax Rules, 1957, namely:-

1. These rules may be called the Wealth-tax (Third Amendment) Rules, 1976.
2. In the Wealth-tax Rules, 1957, in rule 1A, for clause (g), the following clause shall be substituted, namely:-

'(g) "investment company" means a company whose gross total income consists mainly of income which is chargeable to income-tax under the heads "Interest on securities", "Income from house property", "Capital gains" and "Income from other sources".

Explanation.- In this clause, the expression "gross total income" means the total income computed in accordance with the provisions of the Income-tax Act, 1961 before making any deduction under Chapter VIA of that Act;'

[No. 550 / F.No. 143 (4) / 73-TPL]

(S.N.Shende)
Secretary

1550



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 471] नई दिल्ली, बुधवार, नवम्बर 3, 1976, कार्तिक 12, 1898

No. 471] NEW DELHI, WEDNESDAY, NOVEMBER 3, 1976/KARTIKA 12, 1898

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation

CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION

WEALTH-TAX

New Delhi, the 3rd November 1976

S.O. 702(E).—In exercise of the powers conferred by section 46 of the Wealth-tax Act, 1957 (27 of 1957), the Central Board of Direct Taxes hereby makes the following rules further to amend the Wealth-tax Rules, 1957, namely:—

1. These rules may be called the Wealth-tax (Third Amendment) Rules, 1976.
2. In the Wealth-tax Rules, 1957, in rule 1A, for clause (g), the following clause shall be substituted, namely:—

(g) "investment company" means a company whose gross total income consists mainly of income which is chargeable to income-tax under the heads "Interest on securities", "Income from house property", "Capital gains" and "Income from other sources".

Explanation.—In this clause, the expression "gross total income" means the total income computed in accordance with the provisions of the Income-tax Act, 1961 before making any deduction under Chapter VIA of that Act.

[No. 1550/F.No.143(4)/73-TPL]

S. N. SHENDE, Secy.
Central Board of Direct Taxes.

केन्द्रीय प्रत्यक्ष कर बोर्ड

अधिसूचना

धन-कर

नई दिल्ली, 3 नवम्बर, 1976

का० आ० 702 (अ).—धन-कर अधिनियम, 1957 (1957 का 27) की धारा 46 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रत्यक्ष कर बोर्ड धन-कर नियम, 1957 में और संशोधन करने के लिए निम्नलिखित नियम बनाता है, अर्थात्:—

1. इन नियमों का नाम धन-कर (तृतीय संशोधन) नियम, 1976 है।
2. धन-कर नियम, 1957 में, नियम 1 क में, खण्ड (ख) के स्थान पर निम्नलिखित खण्ड रखा जाएगा, अर्थात्:—

(ख) “विनिधान कम्पनी” से ऐसी कम्पनी अभिप्रेत है जिसकी सकल कुल आय में मुख्यतः ऐसी आय है जो “प्रतिभुक्तियों पर व्याज”, “गृह सम्पत्ति से आय”, “पूँजी अभिलाभ” और “अन्य स्रोतों से आय” शीर्षों के अधीन आय-कर के लिए प्रभावी हो।

स्पष्टीकरण.—इस खण्ड में, “सकल कुल आय” पद से ऐसी कुल आय अभिप्रेत है, जो आय-कर अधिनियम, 1961 के अध्याय VI क के अधीन किसी प्रकार की कटौती करने से पूर्व इस अधिनियम के उपबंधों के अनुसार संगणित की गई हो;।

[सं० 1550/फा० सं० 143(4)/73-टी पी एल]

एस० एन० शंभे

सचिव, केन्द्रीय प्रत्यक्ष-कर बोर्ड

महा प्रबन्धक, भारत सरकार मद्रासालय, मिन्टो रोड, नई दिल्ली द्वारा मुद्रित तथा
नियंत्रक, प्रकाशन विभाग, दिल्ली द्वारा प्रकाशित 1976

PRINTED BY THE GENERAL MANAGER, GOVERNMENT OF INDIA PRESS, MINTO ROAD,
NEW DELHI AND PUBLISHED BY THE CONTROLLER OF PUBLICATIONS, DELHI, 1976